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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2020/ 4541 /A**

From :- Shri Romen Baruah,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, Smti Nilakshi Lahkar,  
Chief Judicial Magistrate,  
Bongaigaon

Dated Guwahati, the 20<sup>th</sup> May, 2023

Sub:- **Permission to withdraw LTC.**

Ref:- Your letter dated 18.04.2023

Madam,

With reference to the above, I am directed to inform you that you have been allowed to withdraw the LTC for the current block period 2022-2025, which was already granted to you by this Hon'ble Court vide High Court's letter No. HC.VII-03/2022/3326/A dated 12.04.2022, to visit Kashmir.

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2020/ 4542-4545/A, dated 20.05.2023**  
Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.
4. The District & Sessions Judge, Bongaigaon, for information.

*19/5/2023*  
**REGISTRAR (VIGILANCE)**

*DK*